

A
BEFORE THE NATIONAL GREEN TRIBUNAL

AT-WESERN ZONE BENCH, PUNE

ORIGINAL APPLICATION NO. 50 OF 2023

Shahu Shivaji Mokashi

.....) Applicant.

V/S

M/s Appasaheb Nalawade Gadhinglaj Taluka SSK Ltd. and Others) Respondents



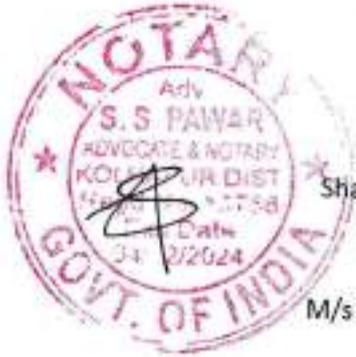
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V/S

M/s Appasaheb Nalawade Gadhinglaj Taluka SSK Ltd. and Others} Respondents

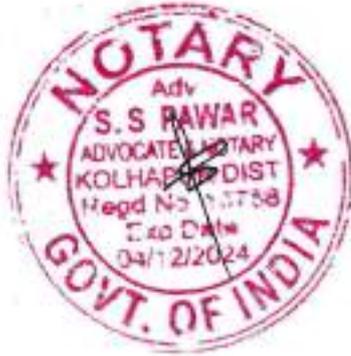
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Distillery In-Charge
FOR RESPONDENT



(1) 95

Affidavit in compliance of the order dated 22-09-2023 in
Original Application No.50 of 2023 WZ

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

Original Application No.50 of 2023WZ.

Shahu Shivaji Mokashi

.....} Applicant.

VERSUS

**M/s Appasaheb Nalawade Gadhinglaj Taluka S. S . Karkhana Ltd.,} Respondents.
Harali and Others.**

Affidavit in compliance of the order dated 22-09-2023 in
Original Application No.50 of 2023 WZ.

I, Ranjit Baburao Desai, Distillery In-charge & Authorized Signatory of Sugar & At the outset I say & submit that in the Original Application No.143 of 2023 SZ, Distillery Units of the Respondent No.1, do hereby state on solemn affirmation and is filing this Affidavit in compliance of the Order dated 22nd September,2023 as under:

Hon'ble NGT, Southern Zone Suo Motu impleaded the Karnataka State Pollution Control Board as the Respondent No.6 in the matter of pollution of water in two of the States viz., Maharashtra & Karnataka in respect of the National Human Rights Commission order dated 30th September,2022 about the grievances of the complaint regarding heavy pollution of Hiranakeshi River at Karnataka due to discharge of waste by the Sugar Factory at Karnataka.

The Applicant has made the Respondent No.1 as the Respondent before Hon'ble NGT, SZ, Chennai in spite of the fact that the Hon'ble National Human Rights Commission directed the Karnataka State Pollution Control Board to take appropriate steps for ensuring due and proper compliance of the breaches & lapses on the part of the concerned sugar factory within a time frame of 2 months and a compensation amount of Rs. 10,00,000/- to be recovered from the management and be deposited with Panchayat Samiti of Kolhapur for a proper utilization & improvement in infrastructure of the village. Therefore, the Applicant's filing of the present application against the Respondent-Industry before the Hon'ble NGT, SZ Chennai Bench is unwarranted. A copy of the said order dated 30th September,2023 along with the Legible Typed Copy of the State National Human Rights Commission's Typed Order dated 30th September, 2023 are enclosed herewith and marked as an Annexure-A-1 & A-2 respectively.

Though, the Respondent No.1 has not received the copy of the original Application No. 50 of 2023WZ, however it is filing this Affidavit in compliance of the order dated 22nd September,2023 as below only with a limited purpose of bringing on record its compliances:

No. Of Corrections

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1. The Hon'ble NGT, SZ, Chennai directed the Karnataka State Pollution Control Board to inspect the location and take water samples, analyze the same and furnish the report with the lab analysis report vide its order dated 1st December, 2023. A copy of the said Order is enclosed and marked as an Annexure-B. However, till date no lab analysis report or any other report has been made available to the Respondent No.1 by the concerned SPCB. Hence, till then the Respondent No.1 cannot be treated as violated the norms.

The Respondent No.1 is having two separate units of the Sugar & Distillery in its campus having Valid Consents & Compliances as under:

- a) M/s Appasaheb Nalawade G.T.S.S.K. Ltd. (Sugar Unit) The R.N.1 is having the Sugar Unit with last valid Consent to Operate dated 27-12-2019 up to 31-07-2023 and now applied for the Renewal of Consent on 19-08-2023. The copies of the last valid consent to operate dated 27-12-2019 & Application for the Renewal of Consent dated 19-08-2023 are enclosed & marked as an Annexure-C & D respectively.
- b) The Respondent No.1 had been granted the Crushing License for Crushing Cane (Season 2021-22) Vide No.161/2021-22 dated 10-11-2021. However, for the Season 2022-23 no crushing was done by the Respondent No.1 and therefore no permission was granted to the R.N.1 along with the Other 4 Sugar Industries. A copy of the said Refusal of Crushing Permission in Marathi & it's True Translation in English for the Season 2022-23 dated 20th April, 2023 are enclosed for kind perusal & marked as an Annexure-E-1 & E-2 respectively. The R. No. 1 during last 3 years could have operated its Sugar & Distillery for the following period only.

Sr. No.	Name of the Sugar Industry -R.N.1	Crushing Season Year	Days of Crushing in said Year
1	Appasaheb Nalawade SSK Ltd. Harali (Sugar)	2020-2021	127
		2021-2022	55
		2022-2023	0
2	Appasaheb Nalawade SSK Ltd. Harali (Distillery)	2020-2021	139
		2021-2022	40
		2022-2023	0

From the above table, it can be seen that the Sugar - Industry was not in operation during the last season 2022-23 and thereby the distillery also could not be operated due to its working was dependent on the operation of sugar-industry. Even in the earlier years of 2020-21 & 2021-22 also, both the Sugar & Distillery had worked for less period. Therefore, allegations in respect of Bypass & Discharge of polluted effluent are not correct.

3. The Regional Officer, MPCB, Kolhapur had issued the Proposed Directions u/s 33 A of the Water (Prevention & Control of Pollution) Act, 1974 about upgradation of ETP & Compliance of the CREP-Guideline, Removal of Bypass, Providing of Complete Agriculture Management Plan for utilization of treated effluent before starting crushing season, by disposal of trade effluent stored in the unlined lagoons & not to start manufacturing activity till then etc.

No. Of Corrections
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Thereafter, the Interim Directions dated 17-11-22 was issued by the MPCB. The following steps were taken by the R.N.1 to comply with the Interim Directions:

- a) The production has not been started or undertaken after issuance of Interim Directions dated 17-11-2022. [Reference: Crushing Season Refusal of Permission vide Letter dated 20th April,2023 on account of non-operation of industry (Letter dated 20-04-2023 -Anne-D)]

Since the Sugar-Unit was not operated during the Season 2022-23, the R.N.1 undertook removal of so-called Bypass vide Letter dated 26th November, 2022 and hence not operated Bypass.

- c) We have disposed of effluent in unlined lagoons after due treatment through irrigation. Photograph/s enclosed. (Annexure-F)
- d) Industry has already provided 15 days storage tank. Photograph is enclosed & marked as an Annexure-G)
- e) We have already in the process of preparation of complete scientific agriculture management plan for utilization of treated effluent before starting this crushing season through an Agricultural Expert. (Copy of Appointment Letter of Expert is enclosed and marked as an Annexure-H)
- f) We have given in writing assurance about not to start any manufacturing activity till compliance of the Interim Directions dated 17-11-2022.

A copy of our written communication dated 25-11-2022 in favour of the Distillery is enclosed herewith & marked as an Annexure-I-1. However, since some portion of such undertaking is blur, we are enclosing herewith the Typed Legible Copy of the Distillery-Undertaking and marked it as an Annexure-I-2.

We are also enclosing herewith the Written Assurance and Undertaking given for the compliances to be done of the Sugar-Industry, which is marked as an Annexure-I-3. However, since some portion of the said Undertaking is blur, we are enclosing herewith the Typed Copy of the said Undertaking, which is marked as an Annexure-I-4.

We therefore request not to initiate any action against us.

- 4. The R.N.1 is having another unit namely, M/s Appasaheb Nalawade Gadhinglaj Taluka SSK Ltd., at post-Harali, Taluka Gadhinglaj, District-Kolhapur. Its details with the compliances are as under:

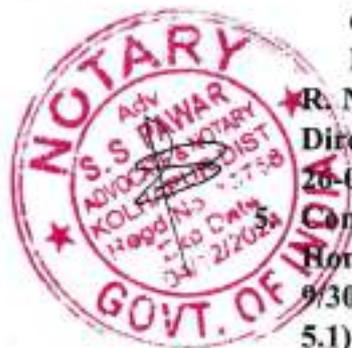
The Distillery is connected to the operation of the sugar-industry as far as its raw material is concerned. It has been granted valid consent to operate up to 270 days and will not operate during rainy season. It has provided comprehensive treatment consisting of Reboiler, followed by MEE & Bio-Composting. A copy of the valid Consent to Operate up to 31-08-2024 is enclosed & marked as an Annexure-J. The Distillery operations dependent and continue till Sugar-Unit operates and raw material is available.

- a) The Respondent-MPCB had issued the Proposed Directions dated 01-08-2022 to scrap the two unlined lagoons near the compost yard before starting the distillery, not to store effluent in unscientific manner and not to have any type discharge into nearby nalla, operate all treatment units round O clock, remove all bypass arrangements from lowest slope of compost yard and not to start any manufacturing activity till compliance is reported. The R.N.1 is already in the process of preparation of complete scientific agriculture



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management plan for utilization of treated effluent before starting this crushing season through an Agricultural Expert. (Copy of Appointment Letter of Expert is enclosed and marked as an Annexure-K)



R. No.1 has submitted its compliance of points raised in the Proposed & Interim Directions vide its Letter dated 26th August, 2023. A copy of the said Reply dated 26-08-2023 is enclosed. & marked as an Annexure-L

Compliance in respect of Action Taken Report submitted by the MPCB before Hon'ble Tribunal, New Delhi in respect of observations at Page Nos. 7/30 up to 9/30 as under:

- 5.1) The ETP-Details given in the observation at Sr.No.1 (Page-7/30) are noted.
- 5.2) The observation for effluent treatment equipment were not in operation because the sugar & distillery were not in operation during the last crushing season of which documentary evidence is already enclosed at Annexure-D.
- 5.3) The traces of treated effluent of 2021-22 were accumulated into unlined lagoons due to rains. Now collected back for irrigation purposes and utilized on land. We have disposed of effluent in unlined lagoons after due treatment through irrigation. Photograph/s already enclosed. (Annexure-E)
- 5.4) The unlined lagoons are being removed and 15 days storage provided. Photograph is already is enclosed & marked as an Annexure-F.
- 5.5) We have already in the process of preparation of complete scientific agriculture management plan for utilization of treated effluent before starting this crushing season through an Agricultural Expert. (Copy of Appointment Letter of Expert is already enclosed and marked as an Annexure-G)
- 5.6) Respondent No.1 has already submitted compliance of the P.D. & Interim Directions as above.

In addition to the above compliance-reporting, the Compliance is reported vide Letter dated 12th October,2023 to the Member Secretary, MPCB. Dated 12-10-23 & Letter dated 13-10-23 to the Ministry of Environment, Forest & Climate Change, Government of India are enclosed & marked as an Annexure-H collectively.

6. After going through the MPCB-Affidavit in Reply of the MPCB dated 13th September, 2022 in compliance of the Order dated 08-07-2022, the Respondent No.1 would like to submit most respectfully that for the year 2022-23 the R.N.1 had not operated it's both the units and its Crushing License was rejected vide Letter dated 20th April, 2023. Therefore, no question of bypass being operated. It has ben now removed & unit will not start its crushing season without 100% removal thereof. The treated effluent accumulated during rainy season has been totally utilized for irrigation purpose, 15 days storage tank has already provided. Scientific Agriculture Management Plan for utilization of treated effluent with adequate precautionary measures to prevent any overflow or leakage is at the stage of finalization.

No. Of Corrections on this page- N/V/S

7. The R.N. 1 till date has not received the copy of original application, which may kindly be made available. In view of above steps taken by the R.N.1 the case may kindly be disposed of by-passing suitable order.

Dated this 28th day of December,2023 at Gadhinglaj.



For Respondent No.1

(Signature)
(Ranjit Baburao Desai.)

Distiller In-Charge.

Appasaheb Nalawade G.T.S.S. Karkhana Ltd.,
Harali.

VERIFICATION

I, Ranjit Baburao Desai, the Authorized Signatory & the Distillery In-charge of the Respondent No.1 M/s Appasaheb Nalawade Gadhinglaj Sahakari Sakhar Karkhana Ltd. (Sugar & Distillery) Harali, Tal. Gadhinglaj, Dist. Kolhapur state that the contents of paragraphs 1 to 7 of the above Affidavit are true and correct to the best of my knowledge & belief. All Annexure thereto are true copies of documents in my office.

Dated 28th December,2023.

IDENTIFIED BY

(Signature)
Kishan D. Dhanawade
Gadhinglaj

(Signature)

(Ranjit Baburao Desai)

Appasaheb Nalawade G.T.S.S. Karkhana Ltd., Harali.

I solemnly affirmed before me

by Ranjit B. Desai Distiller In-charge
Who is identified before me Appasaheb Nalawade G.T.S.S. Karkhana Ltd. Harali

by Kishan D. Dhanawade
Whom I personally know
He is 30th day of Dec 2023

S. S. PAWAR
Advocate & Notary
Doctor's Colony, GADHINGLAJ.
Dist. Kolhapur - 416 502.
M.7218431551,9422581268

30 DEC 2023

Notary Regl. Sr. No. 2887/2023

No. Of Corrections
on this page - Nil

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Page No. 1 to 05





MAHARASHTRA STATE HUMAN RIGHTS COMMISSION

11, Jawahar Road, Marol, Opp. Chhatrapati Shri Chhatrapati Maharaj Terminus, Mumbai - 400 001
 Tel: 22022657 Email: msrhrc@mah.gov.in

SHRC/MAS/10/2022 12th
 Date: 13/10/22

MAS/Case No. - 7015/2018

Name of the Complainant : Shahu Shivaji Mokashi
 Post Nagnur, Tal. Gadhinglaj
 Dist. Kolhapur

V/s

Name of the Respondent : Member Secretary
 Karnataka State Pollution Control Board
 Parsara Bhavan, 4th & 5th Flr
 49th Church Street, Bengaluru - 560 001

Order Date : 30th September, 2022

Coram : M. A. Sayeed, Member

ORDER

After having scrutinized the record carefully in particular the reports and rejoinders placed on record vide Ex 'A' to 'F' and the explanation put forth on record by the respondent Board, I am of the firm opinion that with the nature tendered on record by the parties and in particular the contentions raised in the report Ex 'A' submitted by the Pollution Board, with specific focus on the information furnished in tabular chart, it is apparent that the grievances raised in the complaint regarding heavy pollution of the river in question due to discharge of the waste by the concerned sugar factory, the villagers and the residents of the village Nagnoor, are deprived of their right to hygiene clean water, depriving them of their right to use and utilize the water for various purposes has resulted into violation of their human rights. The main

supervisory pollution control body - Karnataka Pollution Control Board has made serious observations which are reproduced in verbatim as under:

The following observations were made during the inspection on 25-01-2022 & 02-02-2022

1. The existing ETP is not adequate to treat trade effluent and they have not take up ETP upgradation and industry has not installed CPU.
2. They have obtained CFE (Expansion) to upgrade the existing ETP & to install new CPU of capacity 125m³ / Hour for sugar section and 1000 m³/day of Distillery section from Head Office on dated: 15.09.2021, vide letter No. CTE-326777, but so far they have not taken up modification/upgradation work of ETP and not installed CPU.
3. The overflow from equalization tank of ETP was joining the nearby nala and mixed with untreated sewage discharged from the TMC, Sankeshwar and both untreated sewage and untreated trade effluent were joining to the Hiranyakeshi river.
4. The industry authorities have stored untreated trade waste in unlined lagoons within the industry premises.
5. They have not constructed remaining 7.72 Acres surface compost yard as per CPCB guidelines. The industry has submitted an undertaking in stamp paper of Rs.100 (dated:16-09-2014) to Board towards completion of 7.72 Acres of surface compost yard before 01-10-2016.
6. They have not provided a shed to store bagasse and not provided wind breaking wall to the bagasse storage yard.
7. They have not provided metalled road within the industry premises.
8. The housekeeping needs to be improved.
9. Not submitted mitigation plan with bar chart to the Board regarding the environment impact on the surrounding area.
10. Not prepared storm water management plan and not adopted rain water harvesting facility and hence there is possibility of storm water contamination during rainy season.



Trade trade effluent is collected and stored in the unlined lagoons near Government school behind the industry premises. The cattle and stray animals may drink the partially treated trade effluent and which may affect the health of animals and which is against the consent condition.

- 12. The surrounding open well samples collected on 21-12-2018 were not meeting the standards stipulated by the Board.
- 13. The industry has not taken up concreting of compost yard of 7.72 Acres of area.
- 14. Seepage of spent wash was observed near spent wash storage lagoons."

2. Proposition of Law on the subject

Constitutional Right to Access to clean drinking water can be drawn from Right to Food, Right to Clean Environment and Right to Health, all of which have been protected under the umbrella of Right to Life guaranteed under Art. 21 of the Constitution. Besides the constitutional mandate we have relevant provisions under Art. 39(b), Art. 47, Art. 51(A) Clause (g) and finally Art. 262. No doubt we have an appropriate constitutional mandate in its place but unfortunately on account of apathy on the part of the defaulting government agencies the Supreme Court of India also intervene in such matters, by highlighting on the concept of Right to Healthy Environment as developed as part of Right to Life under Art. 21 of Constitution of India.

Way back in the year 1991, Supreme Court in the case of *Subhas Kumar AIR 19 420* pointed out that Right to live includes the right of enjoyment of pollution free water and air for full enjoyment of life. If anything endangers or impaled the quality of life than a citizen has a right to have recourse to Art. 32 of the Constitution of India for remedy against the pollution of water and air which may be detrimental to the quality of

Life

Yet in another decision, in Vellore Citizens Welfare Forum AIR 1996 SC 2715, the Court emphasize that the constitutional and statutory provisions protect a persons right to fresh air, clean water and pollution free environment but, "the source of life is inalienable law right of clean environment." Law to the same effect came to be formulated by SC in re- Delhi water supply and civil AIR 1996 SC 2992 and re-M. C. Mehta (1997) 1 SCC 388, and finally in Narmada Bachao Andolan (2000) 10 SCC 664.

3. Apparently the principles enunciated by the Supreme Court very aptly applies to the case at hand as the main supervisory pollution body – Karnataka Pollution Board has found out number of serious act of omissions and commissions on the part of the management of the concerned sugar factory which infact has blatantly disregarded the rules and mandate of law which is evident from the adverse incriminating findings by pollution board reproduced supra above. Therefore this is a fit case wherein intervention by the Commission is justified as there has been a blatant violation of human rights of the residents of the concerned village as their right to have clean hygiene water has been blatantly violated.

4. Therefore by invoking powers u/s. 18 of the Act of 1993, I proceed to pass the following recommendations:

- a) The Karnataka Pollution Control Board to take appropriate steps for ensuring due and proper compliance of the breaches and the lapses on the part of the concerned sugar factory within a time frame of two months else to initiate steps for order of its closure forthwith.
- b) The board may consider launching of prosecution against the management of the concerned board under relevant



penal section of IPC by lodging an FIR and taking further action in accordance with law against the management of the factory

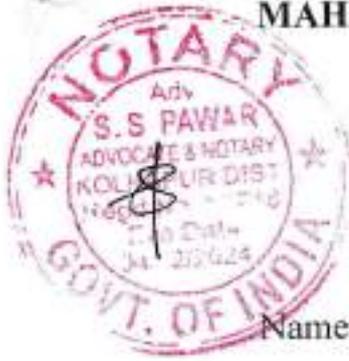
- c) Considering the gravity of the violation of the rights of villagers and the fact that their right to live with honour and dignity and right to life were endangered due to the callous conduct and indifferent attitude of the management of the factory a compensation amount of Rs.10,00,000/- (Rupees Ten Lacs Only) be recovered from the management and be deposited with Panchayat Samiti of Kolhapur for a proper utilization and improvement in infrastructure of the village as such. The compensation to be paid within two months from the receipt of this order else to be recovered with an interest of 12% p.a. from date of its order till its full realization of its principal amount.
- d) The Secretary attached with the Commission to forward the copy of the order to the Karnataka State Pollution Control Board for necessary compliance in accordance with the provisions u/s. 18(e) of the Act of 1993 r/w. Reg. 22 to 24 of the Maharashtra State Human Rights Commission (Procedure), Regulations 2011.
- e) Compliance of the order be intimated by the Pollution Board within the period of two months as ordered above.

With these recommendations matter closed and disposed off.

TRUE COPY

MANAGING DIRECTOR

MAHARASHTRA STATE HUMAN RIGHTS COMMISSION



SHRC/MAS/P/2022/ 1874

Date: 13/10/2022

MAS/Case No.-7015/2018

Name of the Complainant : Shahu Shivaji Mokashi
Post Nangnur, Tal. Gadhinglaj
Dist. Kolhapur

V/s

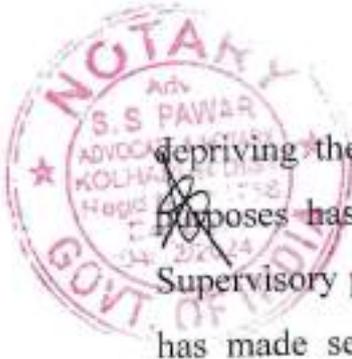
Name of the Respondent : Member Secretary
Karnataka State Pallution Control
Bourd Parisara Bhavan, 4 & 5
Fir.. 49 Church Street, Bengaluru
560.001

Order Date : 30 September, 2022

Coram : M. A. Sayeed, Member

ORDER

After having scrutinized the record carefully in particular the reports and rejoinders placed on record vide Ex. 'A' to 'F' and the explanation put forth on record by the respondent Board, I am of the firm opinion that with the nature tender n record by the parties and n particular the contentions raised in the report Ex. 'A' submitted by the Pollution Board, with specific focus on the information furnished in tabular chart, it is apparent that the grievances raised in the complaint regarding heavy pollution of the river in question due to discharge of the waste by the concerned sugar factory, the villagers and the residents of the village Nagnoor, are deprived of their right to hygiene clean water



depriving them of their right to use and utilize the water for various purposes has resulted into violation of their human rights. The main Supervisory pollution control body - Karnataka Pollution Control Board has made serious observations which are reproduced in verbatim as under

"The following observations were made during the inspection on 25-01-2022 & 02-02-2022

1. The existing ETP is not adequate to treat trade effluent and they have not take up ETP up gradation industry has not installed CPU.
2. They have obtained CFE (Expansion) to upgrade the existing ETP & to install new CPU of capacity 125m³ Hour for sugar section and 1000 m³/day of Distillery section from Head Office on dated: 15.09.2021, vide letter No. CTE-326777, but so far they have not taken up modification/upgradation work of ETP and not installed CPU.
3. The overflow from equalization tank of ETP was joining the nearby nala and mixed with untreated sewage discharged from the TMC, Sankeshwar and both untreated sewage and untreated trade effluent were joining to the Hiranyakeshi river.
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6. They have not provided a shed to store bagasse and not provided wind breaking wall to the bagasse storage yard.

7. They have not provided metalled road within the industry premises.

8. The housekeeping needs to be improved.
9. Not submitted mitigation plan with bar chart to the Board regarding the environment impact on the surrounding area.
10. Not prepared storm water management plan and not adopted rain water harvesting facility and hence there is possibility of storm water contamination during rainy season.
11. Trade affluent is collected and stored in the unlined lagoons near Government school behind the Industry premises. The cattle and stray anti may drink the partially treated trade and which is which may affect the health of animals and which is against the consent condition.
12. The surrounding open well samples collected on 2* 12-2018 were not meeting the standards stipulated by the Board.
13. The industry has not taken up concreting of compost yard of 7.72 Acres of area.
14. Seepage of spent wash was observed near spent wash storage lagoons."

2. Proposition of Law on the subject

Constitutional Right to Access to clean drinking water can be drawn from Right to Food, Right to Clean Environment and Right to Health, all of which have been protected under the umbrella of Right to

Life guaranteed under Art. 21 of the Constitution. Besides constitutional mandate we have relevant provisions under Art 39(b) Act 47. Art. 51(A) Clause (g) and finally Art. 262. No doubt we have an appropriate constitutional mandate in its place but unfortunately on account of apathy on the part of the defaulting government agencies Supreme Court of India also intervene in such matters, by highlighting on the concept of Right to Healthy Environment as developed as part of Right to Life under Art 21 of Constitution of India.

Way back in the year 1991, Supreme Court in the case of Subhas Kumar AIR 19 420 pointed out that Right to live includes the right of enjoyment of pollution free water and air for full enjoyment of the If anything endangers or impaled the quality of life than a citizen has right to have recourse to Art 32 of the Constitution of India for remaining the pollution of water and air which may be detrimental to the quality of Life.

Yet in another decision, in Vellore Citizens Welfare Forum AIR 1996 SC 2715, the Court emphasize that the constitutional and statutory provisions protect a persons right to fresh air, clean water and pollution free environment but the source of life is inalienable law right of clean environment" Law to the same effect came to be formulated by SC in re Delhi water supply and civil AIR 1996 SC 2992 and re-M. C Mehta (1997) 1 SCC 388, and finally in Narmada Bachao Andolan (2000) 10 SCC 664.

3. Apparently the principles enunciated by the Supreme Court very aptly applies to the case at hand as the main supervisory pollution body - Kamataka Pollution Board has found out number of serious act of omissions and commissions on the part of the management of the





concerned sugar factory which in fact has blatantly disregarded the rules and mandate of law which is evident from the adverse incriminating findings by pollution board reproduced supra above. Therefore this is a fit case wherein intervention by the Commission is justified as there has been a blatant violation of human rights of the residents of the concerned village as their right to have clean hygiene water has been blatantly violated

4. Therefore by invoking powers u/s. 18 of the Act of 1993, I proceed to pass the following recommendations:

- a) The Karnataka Pollution Control Board to take appropriate steps for ensuring due and proper compliance of the breaches and the lapses on the part of the concerned sugar factory within a time frame of two months else to initiate steps for order of its closure forthwith.
- b) The board may consider launching of prosecution against the management of the concerned board under relevant penal section of IPC by lodging an FIR and taking further action in accordance with law against the management of the factory.
- c) Considering the gravity of the violation of the rights of the villagers and the fact that their right to live with honour and dignity and right to life were endangered due to the callous conduct and indifferent attitude of the management of the factory a compensation amount of Rs. 10,00,000/- (Rupees Ten Lacs Only) be recovered from the management and be deposited with Panchayat Samiti of Kolhapur for a proper utilization and improvement in infrastructure of the village as such. The compensation to be paid within two months from the receipt of



this order else to be recovered with an interest of 12% p.a. from date of its order till its full realization of its principal amount.

- d) The Secretary attached with the Commission to forward the copy of the order to the Karnataka State Pollution Control Board for necessary compliance in accordance with the provisions u/s. 18(e) of the Act of 1993 r/w. Reg. 22 to 24 of the Maharashtra State Human Rights Commission (Procedure), Regulations 2011.
- e) Compliance of the order be intimated by the Pollution Board within the period of two months as ordered above. With these recommendations matter closed and disposed off.

TRUE COPY



MANAGING DIRECTOR
Manasheeb Nalawade G.T.S.S.K.I.M.Horaff



Item No.04:

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

Original Application No.143 of 2023(SZ)
[Earlier O.A. No. 180 of 2022(PB) (LP)]

IN THE MATTER OF:

Shahu Shivaji Mokashi.

...Applicant(s)

Versus

Appasaheb Nalwade Gandhinglaj Taluka SSk Ltd.,
Kohlapur District and ors.

...Respondent(s)

Date of hearing: 01.12.2023.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

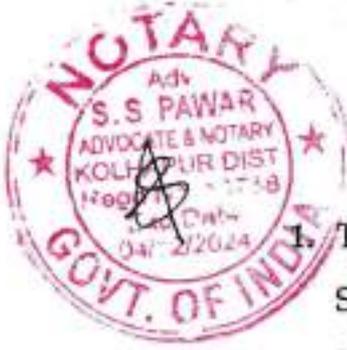
HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s):

Mr. Shahu Shivaji Mokashi (*Party in Person*).

For Respondent(s):

M/s. Appasaheb Nalwade Gandhinglaj Taluka SSk
Ltd., Kohlapur District for R1.
Mr. Mohammed Salihu represented
Mr. M.R. Gokul Krishnan for R6.



ORDER

1. This is a matter which relates to pollution of water in two of the States viz., Maharashtra and Karnataka. The applicant appears to have approached the National Human Rights Commission regarding the pollution and invited an order. However, on the side of Karnataka, the same exercise has to be done.
2. Hence, we Suo Motu implead the Karnataka State Pollution Control Board as Respondent No.6. Let notice be issued to the respondent through the Tribunal along with the necessary papers.
3. The learned counsel Mr. Mohammed Salihu representing Mr. M.R. Gokul Krishnan accepts notice on behalf of Respondent No.6.
4. The Karnataka State Pollution Control Board is directed to inspect the location and take water samples, analyse the same and furnish the report along with the lab analysis report.
5. Let the matter be listed on 09.01.2024.

Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

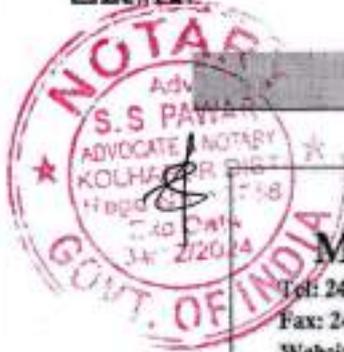
Sd/-

Dr. Satyagopal Korlapati, EM

O.A. No.143/2023(SZ)
01st December, 2023. AD.

TRUE COPY

MANAGING DIRECTOR



MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701
Fax: 24024068 /24023515
Website: <http://mpcb.gov.in>
E-mail: jdwater@mpcb.gov.in



Kalpatur Point, 2nd - 4th Floor,
Opp. PVR Cinema,
Near Sion Circle, Sion (E)
Mumbai - 400 022

Red/LSI

Date: 27/12/2019

Consent No: BO/JD(WPC)/RO-K/UAN No.52090 & 76106/R/CC-1912000936

To,

M/s. Appasaheb Nalawade G.T.S.S.K.LTD.
(Sugar Unit), S. No. 424 A, 457, Harali,
Tal: Gadhinglaj, Dist.: Kolhapur.

Subject : Renewal of Consent to Operate for Sugar unit under RED category.

Ref : 1. Consent to Operate granted by the Board vide no. BO/JD (WPC)/
UAN No. 0000039068/R/CC-180100146, Dated. 30.01.2018,
2. Minutes of C.C meeting held on 26.11.2019.

Your application: MPCB-CONSENT-0000052090 & 76106, Dated: 07.07.2018 & 03/07/2019.

For: Renewal of Consent to Operate for Sugar unit under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 5 of the Hazardous & Other Wastes (M&TM) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent is granted for a period from 31.07.2018 to 31.07.2023
- The actual capital investment of the industry is Rs. 26.29 Cr.
(As per C. A. Certificate submitted by industry)
- The Consent is valid for the manufacture of -

Sr. No.	Product / By-Product Name	Maximum Quantity in MT/M
1	Sugar	10000
2	Molasses	3400
3	Press Mud	3500
4	Bagasse	28000

(The cane crushing Capacity of Sugar Industry shall not exceed 2000 TCD)

- Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr. no.	Description	Permitted quantity of discharge (CMD)	Standards to be achieved	Disposal
1.	Trade effluent	200	As per Schedule -I	On land for irrigation
2.	Domestic effluent	80	As per Schedule -I	On land for irrigation

- Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr. no.	Description of stack / source	Number of Stack	Standards to be achieved
1.	Boiler I & II	1	As per Schedule - II
2.	Boiler III & IV	1	As per Schedule - II
2.	DG Set (2 X 160 KVA)	2	As per Schedule - II



Maharashtra Pollution Control Board
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6. Conditions under Hazardous & Other Wastes (M & T M) Rules, 2016 for treatment and disposal of hazardous waste:

Sr. No.	Type of Waste	Category	Quantity	UOM	Disposal
1	Used /Spent Oil	5.1	0.50	MT/M	Reuse in own boiler as fuel
2	ETP Sludge from waste water treatment	34.3	400	MT/M	Used As manure

7. Non-Hazardous Solid Wastes:

Sr. No.	Type of Waste	Quantity	UOM	Treatment	Disposal
1	Boiler Ash	10.0	MT/M	-	Sale to Bricks manufacturers or compost filter material

- This Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
- This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government agencies.
- Industry shall comply the directions issued by CPCB for online monitoring system.
- This Consent is issued without prejudice to the directions issued and being issued by CPCB.
- As per minutes of 8th CC meeting 26/11/2019, it was decided to, forfeit the 50 % Bank Guarantee of Rs. 05 Lakhs submitted towards O & M for achieving consented standards of Effluent as JVS are exceeding Consented standards & top up Rs 2.5 Lakhs to make it total Rs 05 Lakhs towards O & M of pollution Control Systems.

For and on behalf of the
Maharashtra Pollution Control Board

(E. Ravendiran, IAS)
Member Secretary

Received Consent fee of-

Sr. No.	Amount (Rs.)	DD. No.	Date	Drawn On
1.	Rs.75,000/-	7612476	31.08.2018	RTGS (Kolhapur Dist Central Co-Op Bank Ltd.
2	Rs 3,00,000/-	5452633	24.07.2019	RTGS (Kolhapur Dist Central Co-Op Bank Ltd.

Copy to:

- Regional Officer - MPCB Kolhapur - - He is directed to forfeit the 50% existing BG of Rs. 05 Laes towards O & M of pollution Control Systems
- Sub-Regional Officer - Ahmednagar, MPCB, - He is directed ensure the compliance of the consent conditions.
- Chief Accounts Officer, MPCB, Mumbai.
- CC/CAC desk- for record & website updation purposes.



Schedule-I

Terms & Conditions for compliance of Water Pollution Control

1) A) As per your application, you have provided Effluent Treatment Plant (ETP) with the design capacity of 500 CMD.

B) The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr. No.	Parameters	Standards prescribed by Board
		Limiting Concentration in mg/l, except for pH
01	pH	5.5-9.0
02	Oil & Grease	10
03	BOD (3 days 27°C)	30
04	Sulphate	1000
05	Suspended Solids	100
06	COD	250
07	Chloride	600
08	Total Dissolved Solids	2100

C) The treated effluent 200 CMD shall be disposed on land for irrigation on 194 Acres of own land /as per the bilateral agreement with farmers.

D) CREP conditions for Sugar Factory

- i. Operation of ETP shall be started at least one month before starting of cane crushing to achieve desired MLSS. So as to meet prescribed standards from day one the operation of mill.
- ii. Waste water generation shall be reduced to 100 litres per tone of cane crushed.
- iii. Industry shall achieve zero discharge into in land surface water bodies.
- iv. 15 days storage capacity tank shall be provided for treated effluent to take care of no demand for irrigation.

E) Industry to make necessary arrangement to cover the effluent collection system and to avoid the ingress of Bagasse other material

2) A) As per your consent application, for the 80 CMD sewage generation you have provided the Septic tank and Soak Pit.

B) The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

- (1) Suspended Solids Not to exceed 100 mg/l.
- (2) BOD 3 days 27°C Not to exceed 100 mg/l.

C) The treated sewage shall be disposed on land for gardening/irrigation.

3) The industry shall have bilateral agreement with the farmers on whose land the treated effluent is used for irrigation purposes and a copy of the agreements with validity shall be submitted to the Regional/Sub-Regional Office of the Board.



The industry shall create Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.

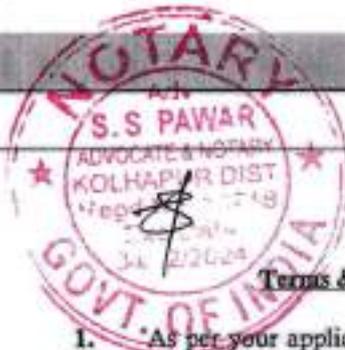
CONDITIONS FOR MOLASSES STORAGE:

- (i) The molasses shall be properly collected and stored in steel tanks which shall be leak proof. At no stage of handling of molasses, there shall be leakage or spillage.
 - (ii) The capacity of tanks for storage of molasses shall be such that it will take care of bumper production of sugar, non-lifting of molasses etc.
 - (iii) All the area on which molasses are stored and handled should be provided with drain for diverting the spills to the treatment plant/ molasses tank. Suitable arrangements for accidental discharges of molasses from the tanks shall be provided to contain the same within factory premises.
 - (iv) Destruction of molasses and its disposal shall not be done without specific permission in writing from the authorized officer of the Board. Intimation of intention to destroy or dispose of the molasses shall be given to the Board atleast 15 (fifteen) days in advance by registered post under intimation to the Sub-Regional officer and Regional officer of the Board under whose jurisdiction the factory is situated.
 - (v) The storage tanks shall be kept in good conditions all the year round with adequate maintenance. The tanks size and capacity per cm, height, total capacity in tonnes shall be displayed prominently near /on the tank.
 - (vi) The above conditions shall be in addition to and not in derogation of the provisions contained in the "Bombay Molasses Rules, 1955" and "Maharashtra Molasses Storage and Supply Regulation, 1965"
- 6) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines if applicable.

II) Conditions under Water (Prevention & Control of Pollution) CESS Act, 1977 as amended

The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 and as amended, by installing water meters, filing water cess returns in Form-I and other provisions as contained in the said act.

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, boiler feed etc.,	180.00
2.	Domestic purpose	100.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	400.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	



Schedule-II

Terms & conditions for compliance of Air Pollution Control

1. As per your application, you have provided the Air pollution control (APC) system and also erected following stack (s) to observe the following fuel pattern-

Sr. No.	Stack Attached to	APC System	Height in meter	Type of Fuel	Quantity	S %	SO ₂ Kg/ Day
1.	Boiler No. I & II	Multicyclone type of dust collector	40	Bagasse	840 MT/D	0.2%	3360
2.	Boiler No. III & IV	Multicyclone type of dust collector					
3.	DG Sets (2 X 160 KVA)	---	6*	HSD	100 lit/Hr.	1.0%	33.6

* - Above roof level.

2. The Applicant shall provide ESP/ Bag filter/ Wet scrubber to the Bagasse fired boiler and Dust Collector to Sugar bagging section as an Air Pollution control equipments OR as per the conditions of EP Act, 1986 and rule made there under from time to time / Environmental Clearance / CREP guidelines.
3. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:
- | | | |
|--------------------|---------------|------------------------|
| Particulate matter | Not to exceed | 150 mg/Nm ³ |
|--------------------|---------------|------------------------|
4. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
5. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).



Maharashtra Pollution Control Board
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Schedule-III
Details of Bank Guarantees

Proposed Bank Guarantee:

Sr. No	BG Guarantee Amount	Submission Period	Consent conditions	Compliance period	Validity
1	Rs. 5 lakhs (top up with Rs 2.5 Lakhs to make it total Rs 05 Lakhs)	15 days	O & M for achieving consented standards of Effluent	31.07.2023	30.11.2023
2	Rs. 2 lakhs	15 days	To provide the Wet scrubber within 3 months	31.03.2020	30.11.2023

Note: As per minutes of 8th CC meeting 26/11/2019, it was decided to, forfeit the 50 % Bank Guarantee of Rs. 05 Lakhs submitted towards O & M for achieving consented standards of Effluent as JVS are exceeding Consented standards & top up with Rs 2.5 Lakhs to make it total Rs 05 Lakhs towards O & M of pollution Control Systems.

Maharashtra Pollution Control Board



Maharashtra Pollution Control Board

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Schedule-IV

General Conditions

- 1) The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2) Industry should monitor effluent quality, stack emissions and ambient air quality monthly.
- 3) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 4) Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
- 5) The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
- 6) The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- 7) The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the H& OW (M&TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc should go for that purpose, in order to reduce load on incineration and landfill site/environment.
- 8) The industry should comply with the Hazardous & Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(3) & 20(2) of Hazardous Waste (M, H & TM) Rules, 2008 for the preceding year April to March in Form-IV by 30th June of every year.
- 9) An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- 10) **The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.**
- 11) Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
- 12) The industry shall constitute an Environmental cell with qualified staff/personnel/agency to see the day to day compliance of consent condition towards Environment Protection.
- 13) Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
- 14) Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
- 15) The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- 16) **Conditions for D.G. Set**
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting



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- the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
- Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
- Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
- e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEF dated 17.05.2002 regarding noise limit for generator sets run with diesel.
 - 17) The industry should not cause any nuisance in surrounding area.
 - 18) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
 - 19) The applicant shall maintain good housekeeping.
 - 20) The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
 - 21) The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
 - 22) The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
 - 23) The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
 - 24) The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can be downloaded from MPCB official site).
 - 25) The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
 - 26) The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dt. 16.11.2009 as amended.
 - 27) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
 - 28) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

—0000—

[Signature]
TRUE COPY

M/s. Appasaheb Nalawade G.T.S.S.K.LTD. UAN No. 52090 & 76106

Page 8 of 8
MANAGING DIRECTOR

Appasaheb Nalawade G.T.S.S.K.LTD. Haral

MAHARASHTRA

Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

Application for Consent/ Authorisation

Sir,
I/We hereby apply for:

- Consent to Establish/Operate/Renewal of consent under section 25 and 26 of the Water (Prevention & Control of Pollution) Act, 1974 as amended.
- Consent to Establish/Operate/Renewal of consent under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended.
- Authorization/renewal of authorization under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 in connection with my/our/existing/proposed/altere/ additional manufacturing/processing activity from the premises as per the details given below.

Consent Information

UAN No:

MPCB-CONSENT-0000179379

Application submitted on:

19-08-2023

Industry Information

Consent To:

Renewal (Normal)

IIN No.:

Submit to:

SRO - Kolhapur

Type of institution:

Industry

Industry Type:

R12 Sugar (excluding
Khandsari)

Category:

Red

Scale:

M.S.I

Location of
industry/activity/etc:

Local Body

Name of Local Body:

ANGTSSKLTD Harali

EC Reqd.

No

Whether construction-buildup area is more than 20,000
sq.mtr.(Existing Expansion Unit)

Yes

General Information

1. Name, designation, office address with Telephone/Fax numbers, e-mail of the Applicant Occupier/Industry/Institution / Local Body.

Name

Mr. Vasant Hari Gujar

Address

A/p- Harali, Tal-Gadhinglaj, Dist-Kolhapur

Designation

General Manager

Taluka

Gadhinglaj

Area

Harali

District

Kolhapur

Telephone

9881512452

Fax

02327250314

Email
gtssktd@rediffmail.com

Pan Number
AAAAG0574A

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(a) Name and location of the industrial unit/premises for which the application is made (Give revenue Survey Number/Plot number name of Taluka and District, also telephone and fax number)

Industry name
Appasaheb Nalawade Gadhinglaj T.S.S.K.Ltd. Harali

Location of Unit
Harali Br.

Survey number/Plot Number
424A/457

Taluka
Gadhinglaj

District
Kolhapur

(b) Details of the planning permission obtained from the local body/Town and Country Planning authority/Metropolitan Development authority/ designated Authority.

Planning permission
-NA-

Planning Authority
-NA-

Name of the local body under whose jurisdiction the unit is located and Name of the licence issuing authority

Name of Local Body
SRO

Name of the licence issuing authority
MPCB Kolhapur

(c) Names, addresses with Telephone and Fax Number of Managing Director / Managing Partner and officer responsible for matters connected with pollution control and/or Hazardous waste disposal.

Name of Managing Director
Sudhi Patil

Telephone number
02327250317

Fax number
02327250314

Officer responsible for day to day business
Managing Director

(d) (i.) Are you registered Industrial unit?

Yes

Registration number
K.P.R./P.R.G.(A)-6(S)

Date of registration
Feb 12, 1971

(e) Gross capital investment of the unit without depreciation till the date of application (Cost of building, land, plant and machinery). (To be supported by an affidavit/undertaking on Rs.20/- stamp paper, annual report or certificate from a Chartered Accountant for proposed unit(s), give estimated figure)

Gross capital (in Lakh)
2619.00

*** Verified**
CA Certificate

*** Terms**
1

*** Consent Fee**
75000.00

(f) If the site is located near sea-shore/river bank/other water bodies/Highway, indicate the crow fly distance and the name of the water body, if any.

Distance From	Distance(Km).	* Name
SH/NH	0.00	Gadhahinglaj -Chandgad Road
River	1.00	Hiranyakeshi
Human Habitation	0.00	--NA--
Religious Place	0.00	--NA--
Historical Place	0.00	--NA--
Creek/Sea	0.00	--NA--

(g) Enter Latitude and Longitude details of site

Latitude
161030

Longitude
742030

7. Does the location satisfy the requirements Under relevant Central/State Govt. Notification such as Coastal Regulation Zone, Notification on Ecological Sensitive Area, Industrial Location policy, etc. If so, give details.

Location	Approved Industry Area	Sensitive Area	If Yes, Name Of Area	Industry Location with Reference to CRZ
47L8		Yes		A1

8. If the site is situated in notified industrial estate,

		Details
(a) Whether effluent collection, treatment and disposal system has been provided by the authority.	No	-NA-
(b) Will the applicant utilize the system, if provided.	No	-NA-
(c) If not provided, details of proposed arrangement.	-NA-	

(a) Total plot area (in square meter)	(b) Built up area and (in square meter)	(c) Area available for the use of treated sewage/ trade effluent for gardening/irrigation. (in square meter)
585850	28973	556871

9. Month and year of commissioning of the Unit.

1970-11-23

10. Number of workers and office staff

Workers	staff	Hrs. of shift	Weekly off
372	93	8	Sunday

11.

(a) Do you have a residential colony Within the premises in respect of Which the present application is Made ?

Yes

Near Karakhana Site

(b) If yes, please state population staying

Number of person staying	Water consumption	Sewage generation	Whether is STP provided?
	35000	15000	No

(c) Indicate its location and distance with reference to plant site.

Number of person staying	Water consumption
Harali Br.	1

12. List of products and-by-products Manufactured in tonnes/month, KI/month or numbers/month with their types i.e. Dyes, drugs etc. (Give figures corresponding to maximum installed production capacity)

Products Name and Quantity

Product Name	UOM	Product Name	Existing	Consented	Proposed Revision	Total	Remarks
Khandsari Sugar	MT/M	White Sugar	10000	10000	0	10000	

Products Name and Quantity

Product Name	UOM	Quantity	Remarks
--------------	-----	----------	---------

Bagasse	MT/M	28000	-NA-
Tanasse	MT/M	3400	-NA-
Pressmud	MT/M	3500	-NA-

14. List of raw materials and process chemicals with annual consumption corresponding to above stated production figures, in tonnes/month or kg/month or numbers/month.

Name of Raw Material	UOM	Quantity	Hazardous Waste	Hazardous Chemicals	Remarks
Sugar Cane	MT/M	100000	No	No	-NA-
Orthophosphoric Acid	MT/M	1	No	No	-NA-
Lime	MT/M	1150	No	No	-NA-
Sulphur	MT/M	44	No	No	-NA-

15. Description of process of manufacture for each of the products showing input, output, quality and quantity of solid, liquid and gaseous wastes, if any from each unit process.

-NA-

Part B : Waste Water aspects

15. Water consumption for different uses (m3/day)

Purpose	Consumption	Effluent Generation	Treatment	Remarks	Disposal	Remarks
Domestic Purpose	100	50	Septic Tank	-NA-	On Land for Gardening	-NA-
Water gets Polluted & Pollutants are Biodegradable	400	156	Primary + Secondary	-NA-	On Land for Gardening	-NA-
Water gets Polluted, Pollutants are not Biodegradable & Toxic	0	0	-NA-	-NA-	-NA-	-NA-
Industrial Cooling/spraying in mine pits or boiler feed	180	44	Primary + Secondary + Tertiary	-NA-	On Land for Gardening	-NA-
Others	-NA-					

17. Source of water supply. Name of authority granting permission if applicable and quantity permitted.

Source of water supply	Name of authority granting permission	Quantity permitted
Irrigation Department	Superintendent of Engineer Dept. of Irrigation Govt. of Maharashtra	1028

18. Quantity of waste water (effluent) generated (m3/day)

Domestic	Boiler Blowdown	Industrial	Cooling water blowdown
50	14	156	0
Process	DM Plants/Softening	Washing	Tail race discharge from
30	0	0	0

19. Water budget calculations accounting for difference between water consumption and effluent generated.



20. Present treatment of sewage/trade effluent (Give sizes/capacities of treatment units).

Capacity of STP (m3/day)

0

Treatment unit

-NA-

Size (mxm)

Retention time (hr)

0.

21. Present treatment of trade effluent (Give sizes/capacities of treatment units) (A schematic diagram of the treatment scheme with inlet/outlet characteristics of each unit operation/process is to be provided. Include details of residue Management system (ETP sludges)

Capacity of ETP (m3/day)

500

Treatment unit	Size (mxm)	Retention time (hr)
Aeration Tanks 2 Nos	1230	72
Clarification Tanks Nos.1	5.60	5
Clarification Tanks Nos.2	10	10
Sludge Drying Bed	10	0

22.

(i) Are sewage and trade effluents mixed together?

No

If yes, state at which stage-Whether before, intermittently or after treatment.

--NA--

23. Capacity of treated effluent sump. Guard Pond if any.

Capacity of treated effluent sump (m3) 80

Effluent sump/Guard pond details

No.

--NA--

If yes, state at which stage-Whether before, intermittently or after treatment.

No

--NA--

24. Mode of disposal of treated effluent With respective quantity, m3/day

(i) into stream/river (name of river) --NA--

(ii) into creek/estuary (name of Creek/estuary) --NA--

(iii) into sea --NA--

(iv) into drain/sewer (owner of sewer) --NA--

(v) On land for irrigation on owned land/ase land. Specify cropped area. 106

(vi) Connected to CETP --NA--

(vii) Quantity of treated effluent reused/ recycled, m3/day Provide a location map of disposal arrangement indicating the outler(s) for sampling. Treated effluent reused / recycled (m3/day) 60

25. (a) Quality of untreated/treated effluents (Specify pH and concentration of SS, BOD,COD and specific pollutants relevant to the industry. TDS to be reported for disposal on land-or into stream/river,

Untreated Effluent

pH 6.6

SS (mg/l) 160



BOD (mg/l)	950		
COD (mg/l)	1140		
TDS (mg/l)	1830		
Specific pollutant if any	Name		Value
	--NA--		--NA--

Treated Effluent

pH	7.4		
SS (mg/l)	80		
BOD (mg/l)	70		
COD (mg/l)	150		
TDS (mg/l)	1010		
Specific pollutant if any	Name		Value
	1 --NA--		--NA--

(h) Enclose a copy of the latest report of analysis from the laboratory approved by State Board/ Committee/Central Board/Central Government in the Ministry of Environment expected characteristics of the untreated/treated effluent

--NA--

26. Fuel consumption

Fuel Type	UOM	Fuel Consumption TPD/LKD	Calorific value
Bagasse	MT/Day	840	2246
Ash content	Sulphur content	Quantity	Other (specify)
0.030	0.2	1	--NA--

27. (a) Details of stack (process & fuel stacks: D. G.)

(a) Stack number(s)	(b) Stack attached to	(c) Capacity	(d) Fuel Type
2	4 Boilers	80	Bagasse
(e) Fuel quantity (Kg/hr.)	(f) Material of construction	(g) Shape (round/rectangular)	(h) Height, m (above ground level)
48000	Mild Steel	Round	40
(i) Diameter/Size, in meters	(j) Gas quantity, Nm³/hr.	(k) Gas temperature °C	(l) Exit gas velocity, m/sec.
3	250000	150	4
(m) Control equipment preceding the stack	(n) Nature of pollutants likely to present in stack gases such as Cl₂, Nox, Sox, TPM etc.	(o) Emissions control system provided	(p) In case of D.G. Set power generation capacity in KVA
Fly ash arrester to boiler	--NA--	Fly ash arrester to boiler	160

27. (B) Whether any release of odoriferous compounds such as Mercaptans, Phorate etc. Are coming out from any storages or process house.

--NA--

28. Do you have adequate facility for collection of samples of emissions in the form of port holes, platform, ladder/etc. As per Central Board Publication "Emission regulations Part-III" (December, 1985)

Port hole	Yes	Details	4 Inch
Platform	Yes	Details	2 feet width around chimney
Ladder	Yes	Details	1 feet width ladder



29. Quality of treated flue gas emissions and process emissions. Quantity of treated flue gas emissions and process emissions.

Sr. No	Stack attached to	Parameter	Concentration mg/Nm ³	flow (Nm ³ /hr)
1	Boilers	NA	150	0

Specify concentration of reference pollutants and industry/process-specific pollutants stack-wise. Enclose a copy of the latest report of analysis from the laboratory approved by State Board/Central Board/Central Government in the Ministry of Environment & Forests, for proposed unit, furnish expected characteristics of the emissions.

--NA--

Part - D: Hazardous Waste aspect

30. Information about Hazardous Waste Management as defined in Hazardous Waste (Management & Handling) Rules, 1989 as amended in Jan., 2000. Type/Category of Waste as per

Waste (Annually) Schedule I

Cat No	Type	Qty	UOM
NA		0	--NA--
Max	Method of collection	Method of reception	Method of storage
	NA	NA	NA
	Method of transport	Method of treatment	Method of disposal
NA	NA	NA	NA

Waste (Annually) Schedule II

31. Details about use of hazardous waste

Name of hazardous waste/Spent chemical	Quantity used/month	Party from whom purchased	Party to whom sold
--NA--	0	--NA--	--NA--

32. a. Details about technical capability and equipments available with the applicant to handle the Hazardous Waste

--NA--

b. Characteristics of hazardous waste(s) Specify concentration of relevant pollutants. Enclose a copy of the latest report of analysis from the laboratory approved by State Board/Central Board/Central Govt. in the ministry of Environment & Forests. For proposed units furnish expected characteristics

--NA--

33. Copy of format of manifest/record Keeping practiced by the applicant.

--NA--

34. Details of self-monitoring (source and environment system)

--NA--

35. Are you using any imported hazardous waste. If yes, give details.

--NA--



Copy of actual user Registration/certificate obtained from State Pollution Control Board/Ministry of Environment & Forests, Government of India, for use of hazardous waste.

NA

37. Present treatment of hazardous waste, if any (give type and capacity of treatment units)

NA

38. Quantity of hazardous waste disposal

(i) Within factory

0

(ii) Outside the factory (specify location and enclose copies of agreement.)

0

(iii) Through sale (enclosed documentary proof and copies of agreement.)

0

(iv) Outside state/Union Territory, if yes particulars of (1 & 3) above.

0

(v) Other (Specify)

0

Part - E: Additional information

a. Do you have any proposals to upgrade the present system for treatment and disposal of effluent/emissions and/or hazardous waste.

NA

b. If yes, give the details with time- schedule for the implementation and approximate expenditure to be incurred on it.

NA

39. Capital and recurring (O & M) expenditure on various aspect of environment protection such as effluent, emission, hazardous waste, solid waste, tree- plantation, monitoring, data acquisition etc. (give figures separately for items implemented/to be implemented).

900 Tree Plantation proposed to be planted in this rainy season.

40. To which of the pollution control equipment, separate meters for recording consumption of electric energy are installed ?

NA

41. Which of the pollution control items are connected to D.G. Set (captive power source) to ensure their running in the event of normal power failure

NA

33. Nature, quantity and method of disposal of non-hazardous solid waste generated separately from the process of manufacture and waste treatment (Give details of area/capacity available in applicant's layout)

Type	Quantity	UOM	Treatment	Disposal	Other Details
Used/spent Oil	0.5	MT/M	Mixed with Dry	Reused in own boiler as fuel	--NA--
ETP Sludge	800	MT/M	Sludge is dried	Use as Manuer	--NA--
Boiler Ash	10	MT/M	--NA--	Sale to Bricks Manufacture	--NA--



44. Hazardous Chemicals - Give details of Chemicals and quantities handled and Stored.

(i) Is the unit a Major Accident Hazard unit as per Mfg.Storage Import Hazardous Chemicals Rules ?

--NA--

(ii) Is the unit an isolated storage as defined under the MSIHC Rules ?

--NA--

(iii) Indicate status of compliance of Rules 5,7,10,11,12,13 and 18 of the MSIHC Rules.

--NA--

(iv) Has approval of site been obtained from the concerned authority?

--NA--

(v) Has the unit prepared an off-site Emergency Plan? Is it updated ?

--NA--

(vi) Has information on imports of Chemicals been provided to the concerned authority?

--NA--

(vii) Does the unit possess a policy under the PLI Act?

--NA--586883

45. Brief details of tree plantation/green belt development within applicant's premises (in hectares)

Open Space Availability	Plantation Done On	Number of Trees Planted
586883 Square meter	111754 Square meter(19 %)	10200

46.

Information of schemes for waste Minimization, resource recovery and recycling - implemented and to be implemented, separately.

--NA--

47.

(a) The applicant shall indicate whether Industry comes under Public Hearing, if so, the relevant documents such as EIA, EMP, Risk Analysis etc. shall be submitted, if so, the relevant documents enclosed shall be indicated accordingly.

10200

(b) Any other additional information that the applicants desires to give

--NA--

(c) Whether Environmental Statement submitted ? If submitted, give date of submission.

30-08-2022 (Unique Application Number MPCB Environment Statement 0000044478

48.

I/We further declare that the information furnished above is correct to the best of my/our knowledge.

I/We hereby submit that in case of any change from what is stated in this application in respect of raw materials, products, process of manufacture and treatment and/or disposal of effluent, emission, hazardous wastes etc. In quality and quantity; a fresh application for Consent/Authorization shall be made and until the grant of fresh Consent/Authorization no change shall be made.

We undertake to furnish any other information within one month of its being called by the Board

Yours faithfully

Signature: --NA--
Name: Sudhir patil
Designation: Managing Director

Additional Information

Air Pollution

Sr No.	Air Pollution Source	Pollutants	APCS Provided	Remark
1	BOILER	SPM	BAG FILTER	

Separate EM Provided Yes Other Emission Sources
Measures Proposed Foul Smell Coming Out No
Air Sampling Facility Details ONLINE MONITORING PROVIDE

D.G. Set Details

Description	Capacity(KVA)	Remarks
2	160	

Hazardous Waste Generation

Hazardous Waste	Quantity	UOM	Treatment	Disposal	Other Details
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CHWTSDF Details

Member of CHWTSDF	CHWTSDF Name	Remarks
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Cess Details

Cess Applicable	Cess Paid	If Yes, UpTo
No	No	Jun 1 2023 12:00:00:000AM

Legal Actions

Legal Action Taken	Legal Record Of Company	Legal Action Details	Remarks
No			

Bank Guarantee Applicable: No

Annexure

TRUE COPY


MANAGING DIRECTOR

Anasahab Nalawade G.T.S.S.K.Itd;Hare



साखर आयुक्त कार्यालय, महाराष्ट्र राज्य, पुणे
साखर संकुल, शिवाजीनगर, पुणे - ४११ ००५

020-25538041/42/43/44 commsugarvikas@gmail.com

7
आजादीक
अमृत महोत्सव

वाचा:

१. ऊस (नियंत्रण) आदेश, १९६६.
२. महाराष्ट्र साखर कारखाने (क्षेत्र आरक्षण व गाळप आणि ऊस पुरवठा नियमन) आदेश, १९८४.
३. साखर आयुक्तालयाचे परिपत्रक जाक्र.सा.आ./विकास/गा.हंगाम.२०२२-२३/५५०/२०२२ दि. २८.११.२०२२

ऊस (नियंत्रण) आदेश, १९६६ अन्वये प्राप्त झालेल्या अधिकारानुसार राज्य शासनाने अधिसूचित केला आहे. महाराष्ट्र साखर कारखाने (क्षेत्र आरक्षण, ऊस गाळप आणि ऊस पुरवठा नियमन) आदेश, १९८४ नुसार व त्यामध्ये झालेल्या सुधारणा नुसार हंगाम सुरु करण्यापूर्वी गाळप परवाना घेणे बंधनकारक आहे. या कार्यालयाच्या दि.२८ जुलै, २०२२ रोजीचे परीपत्रकानुसार साखर कारखान्यांनी गाळप परवाना प्राप्त करून घेऊनच गाळप हंगाम सुरु करावा अशा सूचना सर्व सहकारी / खाजगी साखर कारखान्यांना दिलेल्या आहेत. त्यानुसार साखर कारखान्यांनी गाळप परवाना प्राप्त करून घेऊन ऊस गाळप सुरु करणे आवश्यक आहे.

२. गाळप हंगाम २०२२-२३ मध्ये खालील साखर कारखान्यांना गाळप परवाना मिळणेसाठीचा प्रस्ताव ऑनलाइन गाळप परवाना प्रणालीद्वारे प्राप्त झालेला आहे.

- १) आप्पासाहेब नलयडे गडहिंग्लज तालुका सहकारी साखर कारखाना लि. हरळी ता.गडहिंग्लज, जि. कोल्हापूर.
- २) रिलायबल शुगर अँड डिस्टिलरी पावर लि. फराळे, ता. राधानगरी, जि. कोल्हापूर.
- ३) स्वामी समर्थ सहकारी साखर कारखाना लि. दहिटणे ता. अक्कलकोट, जि. सोलापूर.
- ४) वैद्यनाथ सहकारी साखर कारखाना लि. पांगरी, ता. परळी वीजनाथ, जि. बीड.
- ५) मधुकर सहकारी साखर कारखाना लि. फेजपूर, ता. यावल, जि. जळगाव.

३. ऊस गाळप हंगाम २०२२-२३ समाप्त झालेला असल्याने व वरील ५ साखर कारखान्यांनी गाळप हंगाम २०२२-२३ करिता गाळप परवाना मिळावा यासाठी अर्ज केला असला तरी सदर कारखान्यांनी गाळप हंगाम २०२२-२३ मध्ये गाळप केलेले नसल्याचे ऑनलाइन गाळप अहवालावरून स्पष्ट झाले आहे. त्यामुळे या साखर कारखान्यांना गाळप हंगाम २०२२-२३ करिता गाळप परवाना देण्याची आवश्यकता नाही अशी माझी खात्री झालेली आहे. म्हणून मी खालील प्रमाणे आदेश पारित करित आहे.



: आदेश :

महाराष्ट्र साखर कारखाने (क्षेत्र आरक्षण व गाळप आणि ऊस वितरण नियमना) आदेश, १९८४ च्या खंड ४ नुसार प्राप्त झालेल्या अधिकारानुसार मी शेखर गायकवाड, साखर आयुक्त, महाराष्ट्र राज्य, पुणे, खालील पाच साखर कारखान्यांचा ऊस गाळप हंगाम सन २०२२-२३ करिताचा गाळप परवाना नाकारित आहे.

- १) आप्पासाहेब नलवडे गडहिंगलज तालुका सहकारी साखर कारखाना लि. हरळी ता. गडहिंगलज, जि. कोल्हापूर.
- २) रिलायबल शुगर अँड डिस्टिलरी पावर लि. फराळे, ता. राधानगरी, जि. कोल्हापूर.
- ३) स्वामी समर्थ सहकारी साखर कारखाना लि. दहिटणे ता. अक्कलकोट, जि. सोलापूर.
- ४) वैद्यनाथ सहकारी साखर कारखाना लि. पांगरी, ता. परळी वैजनाथ, जि. बीड.
- ५) मधुकर सहकारी साखर कारखाना लि. फेजपुर, ता. यावल, जि. जळगाव.

(शेखर गायकवाड)
आयुक्त (साखर)

ठिकाण - पुणे

दिनांक - २० एप्रिल, २०२३

जा. क्र./साआ/कक्ष-११/विकास/गा पना/१६६/२०२३

दिनांक - २० एप्रिल, २०२३

प्रति,

- १) आप्पासाहेब नलवडे गडहिंगलज तालुका सहकारी साखर कारखाना लि. हरळी ता. गडहिंगलज, जि. कोल्हापूर.
- २) रिलायबल शुगर अँड डिस्टिलरी पावर लि. फराळे, ता. राधानगरी, जि. कोल्हापूर.
- ३) स्वामी समर्थ सहकारी साखर कारखाना लि. दहिटणे ता. अक्कलकोट, जि. सोलापूर.
- ४) वैद्यनाथ सहकारी साखर कारखाना लि. पांगरी, ता. परळी वैजनाथ, जि. बीड.
- ५) मधुकर सहकारी साखर कारखाना लि. फेजपुर, ता. यावल, जि. जळगाव.

प्रत- प्रादेशिक सहसंचालक (साखर), कोल्हापूर/ सोलापूर/ औरंगाबाद

TRUE COPY

MANAGING DIRECTOR

Shree Nalawade G.T.S.S.K.I. (Harali)



TRUE TRANSLATION OF REFUSAL OF CRUSHING CANE LICENSE OF M/S APPASAHEB NALAWADE
GADHINGLAJ TALUKA SSK LTD., HARALI, TALUKA GADHINGLAJ, KOLHAPUR 2022-23 SEASON

SAKHAR AAYUKTA KARYALAYA, MAHARASHTRA GOVERNMENT, SAKHAR SANKUL, SHIVAJI NAGAR,
PUNE 411005 PHONE 020-25538041/42/43/44, EMAIL: commsugarvikas@gmail.com 75 AZADI KA
AMRUT MAHOSTAV

READ

- 1) Sugar Control Order, 1966
- 2) Maharashtra Sugar Industries (Area Reservation & Sugar Supply Regulation) Order, 1984.
- 3) Circular issued by Sugar Commissioner vide Outward No.SA.AA. /Vikas/Cr. Season 2022-23/550/2022 dated 28-07-2022.

The Sugar Control Order, 1966 is issued as per the powers delegated to the State Government. As per the Maharashtra Sugar Industries (Area Reservation & Sugar Supply Regulation) Order, 1984 and improvements made therein it is obligatory on the part of sugar-industries to obtain Crushing License before starting Season for Crushing Cane. Instructions are already issued vide this Office-Letter dated 28th July, 2022 Circular to obtain Crushing License by all Co-operative / Private Sugar Industries. Therefore, it is essential that Sugar -Industries should obtain Crushing License & then only start Crushing Cane. Following Sugar-Industries Online Proposals have been received for the Crushing Season 2022-23 Season.

- 1) Appasaheb Nalawade Gadhinglaj Taluka SSK Ltd. Harali, Gadhinglaj, District Kolhapur.
- 2) Reliable Sugar & Distillery Power Ltd., Farale, Taluka Radhanagari, District Kolhapur.
- 3) Swami Samarth SSK Ltd., Dahitane, Taluka Akkalkot, District Solapur.
- 4) Vaidyanath SSK Ltd., Pangari, Taluka Parali, District Beed.
- 5) Madhukar SSK Ltd., Faizpur, Taluka Yawal, District Jalgaon.

Crushing Season 2022-23 Season has been over & even though above Sugar Industries have applied for Crushing Season 2022-23 License but not done crushing of cane as per the Online record. Therefore, there is no need to grant permission for crushing of cane to these sugar-industries as confirmed by me, hence, following order is passed

ORDER

I, Shekhar Gaikwad, Sakhar Aayukta hereby refused Crushing License for crushing cane for the Season 2022-23 to the following Sugar-Industries as per the Section 4 of the Maharashtra Sugar Industries (Area Reservation & Sugar Supply Regulation) Order, 1984.

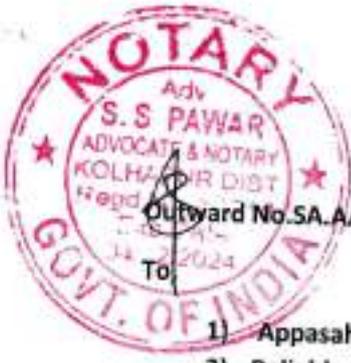
- 1) Appasaheb Nalawade Gadhinglaj Taluka SSK Ltd. Harali, Gadhinglaj, District Kolhapur.
- 2) Reliable Sugar & Distillery Power Ltd., Farale, Taluka Radhanagari, District Kolhapur.
- 3) Swami Samarth SSK Ltd., Dahitane, Taluka Akkalkot, District Solapur.
- 4) Vaidyanath SSK Ltd., Pangari, Taluka Parali, District Beed.
- 5) Madhukar SSK Ltd., Faizpur, Taluka Yawal, District Jalgaon.

Sd/-

(Shekhar Gaikwad)
Aayukta (Sakhar)

Place- Pune

Date-20 April, 2023.



Outward No. SA.AA. /Vikas/Cr. Season 2022-23/550/2022 dated 28-07-2022.

- 1) Appasaheb Nalawade Gadhinglaj Taluka SSK Ltd. Harali, Gadhinglaj, District Kolhapur.
 - 2) Reliable Sugar & Distillery Power Ltd., Farale, Taluka Radhanagari, District Kolhapur.
 - 3) Swami Samarth SSK Ltd., Dahitane, Taluka Akkalkoṭ, District Solapur.
 - 4) Vaidyanath SSK Ltd., Pangari, Taluka Parali, District Beed.
 - 5) Madhukar SSK Ltd., Faizpur, Taluka Yawal, District Jalgaon.
- Copy to Regional Joint Director (Sakhar), Kolhapur/Solapur/Aurangabad.

TRUE COPY


MANAGING DIRECTOR

Appasaheb Nalawade G.T.S.S.K.I. Harali

NOTARY
 S.S. PAWAR
 ADVOCATE & NOTARY
 KOLHAPUR DIST
 22/02/24
 GOVT. OF INDIA

Annexure - F

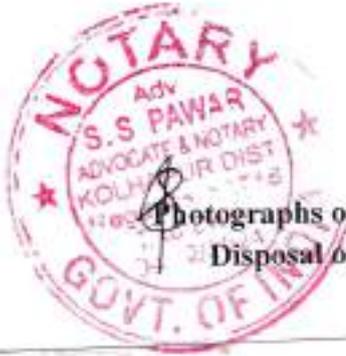
**Photographs of Empty Unlined Lagoons duly scrapped &
 Disposal of Effluents traces accumulated therein.**



NOTARY
 S.S. PAWAR
 ADVOCATE & NOTARY
 KOLHAPUR DIST
 22/02/24
 GOVT. OF INDIA

TRUE COPY

[Signature]
MANAGING DIRECTOR
 web Nalawade G.T.S.S.K.Ltd;Haraji



Photographs of Empty Unlined Lagoons duly scrapped & Disposal of Effluents traces accumulated therein.



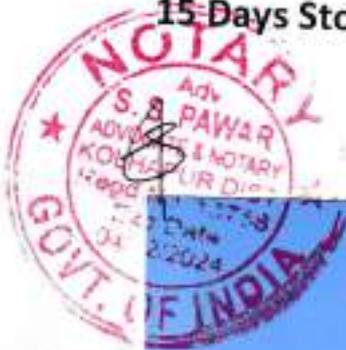
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MANAGING DIRECTOR
asaheb Nalawade G.T.S.S.K.I.td;Harali

15 Days Storage Tank Photograph

Annexure-G

137



TRUE COPY


MANAGING DIRECTOR
Netawade G.T.S.S.K.Ltd; Harali

Gram: GODSAKHAR, Gadhinglaj
Fact: (02327) 250317-18-19
Email: gtsskltd@rediffmail.com



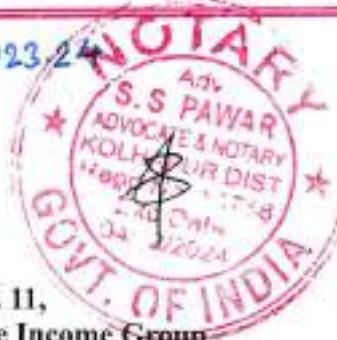
Annexure - H 138
**APPASAHEB NALAWADE GADHINGLAJ TALUKA
SAHAKARI SAKHAR KARKHANA LTD; HARLI**

Tal. Gadhinglaj- 416 502, Dist: Kolhapur (Maharashtra)

Ref: Dist/1074/2023/24

Date: 27.12.2023

To,
Dr. B. A. Chougule,
"Aashiyana", Plot No. 11,
C.Sr. No. 9356, Middle Income Group
Co-op. Housing Society Dhamni road,
Suprti Chok, Vishrambag, Sangli - 416415.



**Sub: Appointment as a Consultant to Prepare Agriculture Management Plan for
Sugar Factory Effluent.**

Dear Sir,

We hereby appoint you as an expert to prepare the Agriculture Management Plan for Sugar Factory Effluent and also other effluents such as Condensates...etc on the farmlands of the neighbouring farmers for which we had a bilateral agreement. Dr. B. Subba Rao is our Consultant who shall Co-ordinate with you on the details of the Effluent Quantity, Crops and Engineering drawings etc. We shall pay the consultancy charges for the Assignment as below:

- (1) A total consultancy fees of Rs. 25,000=00 (Twenty Five Thousand Rupees) only plus GST shall be paid as per the Schedule as below:
 - (a) Rs. 5000=00 as advance.
 - (b) Rs. 10,000=00 after submitting the detailed report.
 - (c) Rs. 5000=00 after the approval.
 - (d) Rs. 5000=00 after the implementation of the project.
- (2) Visit as per the need and approval from the factory management, a Sum of Rs. 7500=00 shall be paid.

Please acknowledge the assignment and request to start the work.

Thanking you,

Shubham
(Managing Director)



140

..2..

1. We will scrap the unlined lagoons near the compost yard before starting of Distillery.
2. We will not store the effluent in unscientific way and avoid any type of trade effluent discharge into near by nala which further leads to Hiryanakeshi River.
3. We will operate all effluent treatment plant equipments round O clock. So that to achieve 100% utilization of effluent of distillery unit.
4. We will remove / scrap all bypass arrangements from the lowest slope if any which further leads to Hiryanakeshi River.
5. We will not start any manufacturing activity till the compliance of the above points.

We shall abide by the provisions the rules regulations and orders made there under conditions applied for.



[Signature]
- Managing Director
Appasaheb Nalawade Gadhinglaj Taluka Sahakari
Sakhar Karkhana Ltd., Harali,

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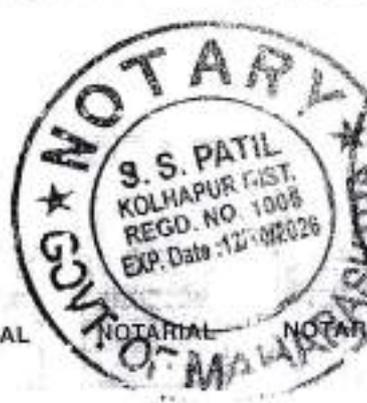
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Amended
AM



SOLEMNLY affirmed before
by Mansoor Shankar Patil
Who is identified before me
by Amar Patil
Whom I personally know
This 26 day of NOV 2022

S. S. PATIL
Advocate & Notary
1813/1, 'Kedar Villa' Azad Road,
Near Church, Vakil Colony,
GADHINGLAJ, Dist. Kolhapur
Mob. 9860004051 | 9275170051
26 NOV 2022



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MANAGING DIRECTOR
Appasaheb Nalawade G.T.S.S.K.I.I.H.H.

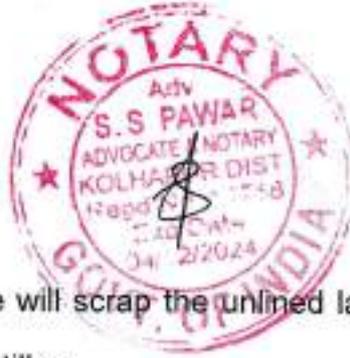
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Distilby I₂:- 142
Noted @ Regi So.No. 1754
2022



UNDERTAKING

I, the undersigned Managing Director Appasaheb Nalawade Gadhinglaj Taluka Sahakari Sakhar Karkhana Ltd., Harali, Tal. Gadhinglaj, Dist. Kolhapur hereby declare that, we are going to comply following points.



..2..

1. We will scrap the unlined lagoons near the compost yard before starting of Distillery.
2. We will not store the effluent in unscientific way and avoid any type of trade effluent discharge into near by nala which further leads to Hiryanakeshi River.
3. We will operate all effluent treatment plant equipments round O clock. So that to achieve 100% utilization of effluent of distillery unit.
4. We will remove / scrap all bypass arrangements from the lowest slope if any. Which further leads to Hiryanakeshi River.
5. We will not start any manufacturing activity till the compliance of the above points.

We shall abide by the provisions the rules regulations and orders made there under conditions applied for.

Managing Director

Appasaheb Nalawade Gadhinglaj Taluka Sahakari
Sakhar Karkhana Ltd., Harali,

TRUE COPY


MANAGING DIRECTOR
Appasaheb Nalawade G.T.S.S.K.Ltd, Harali



..2..

1. We will not start industry the production before completing of all ETP up gradation work and fulfilling the CREP Norms.
2. We shall remove all bypass arrangement from the ETP.
3. We will dispose all effluent stored in the unlined lagoon near the ETP after necessary treatment. And all unlined lagoons will be scraped.
4. We have already provided 30 days storage tank and it is inline. Scientific agriculture management plan for utilization of treated effluent will be provided before starting of crushing season.
5. We will not start any manufacturing activity till the compliance of the above points.

We shall abide by the provisions the rules regulations and orders made there under conditions applied for.

IDENTIFIED BY

Amar patil
PIO Gadhinglaj

- | *Handwritten Signature*
Managing Director
Appasaheb Nalawade Gadhinglaj Taluka
Sakhar Karkhana Ltd., Haral



SOLELY affirmed before
by *Handwritten Signature*
Who is identified before me
by *Amar patil*
Whom I personally know
this 6 NOV, 2022



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Handwritten Signature
MANAGING DIRECTOR

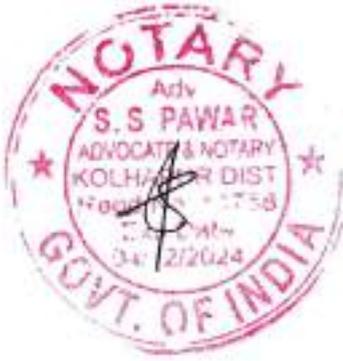
S. S. PATIL
Advocate & Notary
1913, Jyeshtha Villa, Anand Road,
Near Chhatra, Vakil Colony,
GADHINGLAJ, Dist. Kolhapur
Mob. 9860954061 / 9275170051

Annexure-I: I-146
Karkhana
Noted & Regd Sr.No. 1755
2022



UNDERTAKING

I, the undersigned Managing Director Appasaheb Nalawade Gadhinglaj Taluka Sahakari Sakhar Karkhana Ltd., Harali, Tal. Gadhinglaj, Dist. Kolhapur hereby declare that, we are going to comply following points.



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..2..

1. We will not start industry the production before completing of all ETP up gradation work and fulfilling the CREP Norms.
2. We shall remove all bypass arrangement from the ETP.
3. We will dispose all effluent stored in the unlined lagoon near the ETP after necessary treatment. And all unlined lagoons will be scraped.
4. We have already provided 15 days storage tank and it is inline. Scientific agriculture management plan for utilization of treated effluent will be provided before starting of crushing season.
5. We will not start any manufacturing activity till the compliance of the above points.

We shall abide by the provisions the rules regulations and orders made there under conditions applied for.

Managing Director

Appasaheb Nalawade Gadhinglaj Taluka Sahakari
Sakhar Karkhana Ltd., Harali,

TRUE COPY

MANAGING DIRECTOR

Appasaheb Nalawade G.T.S.S.K.I.Ltd; Harali

Annexure - J 148



Maharashtra Pollution Control Board

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MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701
Fax: 24024068 /24023515
Website: <http://mpcb.gov.in>
E-mail: mpcb@vsnl.net



Kalpataru Point, 2nd - 4th Floor,
Opp. Cine Planet Cinema,
Near Sion Circle, Sion (E)
Mumbai - 400 022

RED/LSI

Date: 19/03/2020

Consent No : Format 1.0/BO/JD(WPC)/UAN No. 76367/R/CC-2003601415

To,
M/s Appasaheb Nalawade G. T. S. S. K. Ltd.,
Harali coll with Brisk Facilities Pvt. Ltd.,
Sugar Division, S No/Plot No, 434 A,
Harali, Tal: Gadhinglaj, Dist.: Kolhapur

Sub : Consent to Renewal of Distillery Unit (Molasses Base) under RED category
Ref : 1.Consent to operate granted by Board vide no.Format1.0/BO/JD(WPC)
/KP/R/ CC-1704000253, Dated 06.04.2017.
2. Minutes of Consent Committee meeting held on 06.02.2020

Your application Vide UAN No.76367dated 06/07/2019.

For: Renewal of consent of Distillery Unit (Molasses Base) under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 5 of the Hazardous Wastes (M, H & T M) Rules 2008 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent is granted for a period from 31.08.2019 to 31.08.2024.
- The total capital investment of the Distillery Unit is Rs.3.77 Crs (CI of the sugar Unit is Rs. 26.29 Crs. as per C.A. Certificate submitted by industry)
- The Consent is valid for the manufacture of-

Sr. No.	Product / By-Product Name	Maximum Quantity
1.	Industrial Alcohol	720 MT/M
2.	Fusel Oil	1.5 MT/M

(Distillery Capacity shall not exceed 25 KLPD and the operation of distillery should be restricted to 270 days in a year and that it will not operate during rainy season.)

- Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr. no.	Description	Permitted quantity of discharge CMD)	Standards to be achieved	Disposal
1.	Trade effluent (Spent wash)	300.00	As per Schedule -I	Bio-Composting
2.	Domestic effluent	08.00	As per Schedule -I	On land for irrigation



Maharashtra Pollution Control Board
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5. Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr. no.	Description of stack / source	Number of Stack	Standards to be achieved
	Steam is taken from the boiler of Sugar unit		

6. Conditions under Hazardous Waste (MH & TM) Rules, 2008 for treatment and disposal of hazardous waste:

Sr. No.	Type Of Waste	Category	Quantity	UOM	Disposal
1	Distillation Residue	20.3	5	MT/M	Composting

7. Non-Hazardous Solid Wastes

Sr. No.	Type of Waste	Quantity	UOM	Treatment	Disposal
NIL					

8. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.

For and on behalf of the
Maharashtra Pollution Control Board

(E. Ravendiran, IAS)
Member Secretary

Received Consent fee of -

Sr. No.	Amount(Rs.)	DD. No.	Date	Drawn On
1.	75000/-	5452634 (RTGS)	24.07.2019	Kolhapur Dist. Central Co-Op Bank Ltd

Copy to:

1. Regional Officer Kolhapur and Sub-Regional Officer Kolhapur L. -They are directed to ensure the compliance of the consent conditions & to carry out monthly monitoring of pollution control system.
2. Chief Accounts Officer, MPCB, Mumbai.
3. CC desk for record & website updation purposes.



Maharashtra Pollution Control Board

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- xi. Top pullover impervious sheets shall be provided for entire compost yard, press mud and compost storage so as to cover the same during untimely rains and idles period.
- xii. The operation of distillery should be restricted to 270 days in a year and that it will not operate during rainy season.

2] CONDITIONS FOR MOLASSES STORAGE:

- i) The molasses shall be properly collected and stored in steel tanks which shall be absolutely leak proof. At no stage of handling of molasses, there shall be leakage or spillage.
 - ii) The capacity of tanks for storage of molasses shall be such that at no time the molasses shall be required to be stored in kutchha pits. Adequate space storage capacity shall be available to take care of bumper production of sugar, non-lifting of molasses etc.
 - iii) All the area on which molasses are stored and handled should be provided with drain for diverting the spills to the treatment plant/ molasses tank. Suitable arrangements for accidental discharges of molasses from the tanks shall be provided to contain the same within factory premises.
 - iv) Destruction of molasses and its disposal shall not be done without specific permission in writing from the authorized officer of the Board, intimation of intention to destroy or dispose of the molasses shall be given to the Board at least 15 (fifteen) days in advance by registered post under intimation to the Sub-Regional officer and Regional officer of the Board under whose jurisdiction the factory is situated.
 - v) The storage tanks shall be kept in good conditions all the year round with adequate maintenance. The tanks size and capacity per cm, height, total capacity in tones shall be displayed prominently near the tank.
 - vi) The above conditions shall be in addition to and not in derogation of the provisions contained in the "Bombay Molasses Rules, 1955" and "Maharashtra Molasses Storage and Supply Regulation, 1965".
 - vii) The industry should monitor effluent quality regularly.
- 3) The Industry shall create Environment Cell By appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
 - 4) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines if applicable
 - 5) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
 - 6) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.



Schedule-I

Terms & conditions for compliance of Water Pollution Control:

D) Terms & Conditions for compliance of Water Pollution Control

- A) You have provided comprehensive treatment consisting of Reboiler.
- B) To achieve zero discharge of effluent you have provided RO followed by bio composting on 4 Acres of land. The arrangement shall be leaked proof and no effluent or leakages/seepages shall find its way into environment thereby causing pollution of surface/ground/generated water

I) Conditions for Aerobic Composting:

- i. The spent wash should be stored in impervious tanks. The spent wash tanks should have proper lining with HDPE and should be kept in proper condition to prevent ground water pollution. As per the CPCB recommendation and undertaking given by the company, storage should not exceed 30 days capacity.
- ii. Applicant shall ensure availability of adequate filler material such as press mud, bagasses, and agricultural, biological waste as required for effective composting system.
- iii. Composted material shall meet the following specifications:

Moisture	...	30 to 35%
C/N	...	Below 17
Nitrogen	...	1.5 to 2%
Phosphorous	...	1.5 to 2%
Potassium	...	3 to 4%
- iv. The composting site shall be prepared as per the guideline enclosed. Composting shall be such that it includes mechanical mixing and spraying of spent wash along with mechanical aeration to ensure thorough composting. Hand/ manual spraying of spent wash shall not be permitted.
- v. The compost leachate (1 gr. of compost mixed with 100 ml. of distilled water and filtered) Filterate shall conform to the following limit.

pH	Between	7.5 to 8.0
BOD 3 days 27 Deg. C.	Not to exceed	30 mg/l.
- vi. A pucca leak proof guard pond of 30 days holding capacity as per (i) above shall cope up with the effluent discharge during short term process disturbances. In case of prolonged disturbance in effluent treatment and disposal system, distillery shall be shut down and shall not be restarted without rectifying the system.
- vii. The composting site/pits shall be made leak proof by proper lining. A catch drain shall be provided around the composting site to collect the storage pond for application on compost depots. Arrangements for overturning of compost material in windrows and spraying of spent wash shall be made to ensure appropriate aeration and uniform distribution of spent wash.
- viii. In case of composting in open fields, the application of spent wash shall stop by end of April, so that compost is ready and the site is cleared of the composted manure before monsoon (i.e. 31st May). The manure shall be collected and stored on a raised platform with suitable rain cover so that the compost manure is not washed away by rain/runoff.
- ix. Characteristic of soil, ground water and effect on crop yield should be monitored in the area where compost is used as manure and results thereof shall be compiled and reported in the Environment statement to be submitted every year.
- x. The test wells shall be provided around the compost site for ground water monitoring. The well water quality has to be maintained at 2006 level.



Maharashtra Pollution Control Board
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II) Conditions under Water (Prevention & Control of Pollution) CESS Act, 1977 as amended

The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 and as amended, by installing water meters, filing water cess returns in Form-I and other provisions as contained in the said act.

Sr. no.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	65.00
2.	Domestic purpose	12.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	265.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	----

Maharashtra Pollution Control Board



Schedule-II

Terms & conditions for compliance of Air Pollution Control

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern-

Sr. No.	Stack Attached to	APC System	Height in meter	Type of Fuel	Quantity	S %	SO ₂ Kg/ Day
1.	Boiler	Fly Ash Arrester	45	Bagasse	48 MT/M	0.2%	6.4

2. The applicant shall operate and maintain above mentioned air pollution control system, to achieve the level of pollutants to the following standards:

Particulate matter	Not to exceed	150 mg/Nm ³
--------------------	---------------	------------------------

3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.

4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

Schedule-III

Details of Bank Guarantees

Specific conditions (Distillery unit) with Bank Guarantees along with time bound program for compliance.

Sr. No	Consent (C to E/O/R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Consent to Renewal	10 Lakh (Extend the validity of existing BG)	Within 15 days	O & M of pollution control system & compliance of consent conditions	31.08.2024	31.12.2024



Maharashtra Pollution Control Board
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Schedule-IV

General Conditions:

- 1) The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2) Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
- 3) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 4) Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
- 5) The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
- 6) The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- 7) The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the HW(MH&TM) Rules 2008, which can be recycled
- 8) /processed/reused/recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc should go for that purpose, in order to reduce load on incineration and landfill site/environment.
- 9) The industry should comply with the Hazardous Waste (M,H & TM) Rules, 2008 and submit the Annual Returns as per Rule 5(6) & 22(2) of Hazarsous Waste (M,H & TM) Rules, 2008 for the preceding year April to March in Form-IV by 30th June of every year.
- 10) An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- 11) The applicant shall obtain Consent to Operate from Maharashtra Pollution Control Board before actual commencement of the Unit/ Activity (in case of Consent to establish).
- 12) Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act,1981 and Environmental Protection Act,1986 and industry specific standard under EP Rules 1986 which are available on MPCB website(www.mpcb.gov.in).
- 13) The industry shall constitute an Environmental cell with qualified staff/personnel/agency to see the day to day compliance of consent condition towards Environment Protection.
- 14) Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
- 15) Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.



Maharashtra Pollution Control Board
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- 16) The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- 17) Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEF dated 17.05.2002 regarding noise limit for generator sets run with diesel.
- 18) The industry should not cause any nuisance in surrounding area.
- 19) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- 20) The applicant shall maintain good housekeeping.
- 21) The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
- 22) The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
- 23) The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
- 24) The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
- 25) The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
- 26) The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
- 27) The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dt. 16.11.2009 as amended.

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TRUE COPY

M/s Appasaheb Nalawade G. T. S. S. K. Ltd., (Distillery Unit)/SRO Kolhapur/UAN No.0309876367

MANAGING DIRECTOR

Appasaheb Nalawade G.T.S.S.K.I.Ltd.Harell

Gram: GODSAKHAR, Gadhinglaj
Fact: (02327) 250317-18-19
Email: gtssktd@rediffmail.com

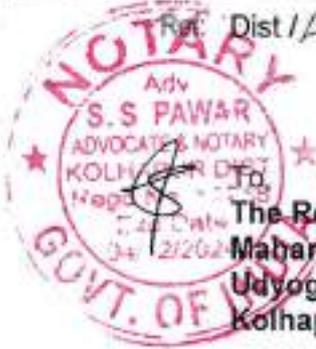


Annexure K - 156
APPASAHEB NALAWADE GADHINGLAJ TALUKA
SAHAKARI SAKHAR KARKHANA LTD; HARLI

Tal. Gadhinglaj- 416 502, Dist. Kolhapur (Maharashtra)

Ref: Dist 1473/2023-24

Date: 26/08/2023



The Regional Officer,
Maharashtra Pollution Control Board,
Udyog Bhavan, Near Collector Office,
Kolhapur.

Subject : Interim Directions under section 33 A of the water (Prevention & Control of Pollution) Act 1974 and rule made there under. (Distillery Division)

Ref. No. : Your letter No. MPCB/RO/KOP/PD/221170002 Dtd. 17/11/2022.

Respected Sir,

As per subject cited above, we have inline with compliance of the directions by NGT and your referred letters. We have already complied as per directions and fulfilled the requirement as per CREP Norms as below

Sr. No.	Points	Observations and Remarks	Compliance
1	You shall scrap the two unlined lagoons near the compost yard before starting the distillery.	We had scrapped the two unlined lagoons near the compost yard.	Complied
2	You shall not store the effluent in unscientific way & avoid any type of trade effluent discharge into near by nalla which further leads to Hiranyakeshi River.	We had made all statutory arrangements for not to store the effluent in unscientific way and avoid any of trade effluent discharge into any nalla which leads to Hiranyakeshi River.	Complied
3	You shall operate all effluent treatment plant equipments round 'O' clock, so that to achieve 100% utilization of effluent of distillery unit.	Our MEE plant is fully overhauled and ready for effluent treatment 100% result. We are taking all precautions to utilize 100% of effluent of distillery unit before starting of season.	Complied
4	You shall remove/scrap all bypass arrangements from the lowest slope of the compost yard which further leads to Hiranyakeshi River.	There are no any bypass arrangements from the lowest slope of the compost yard.	Complied
5	As per the information from the industry representative, the election of the body members will be conducted & decision	Our karkhana election are over and the new body is formed. Decision regarding up gradation	If any query arise we will full fill before starting of



	regarding upgradation & compliance of directions will be taken after the formation of body & Chairman	and compliance of direction lead by your office are in progress for completion.	
6	You are instructed not to start any manufacturing activity till the compliance of above points as well as directed to submit the undertaking as an assurance within one week for the same.	We had already submitted the undertaking as per your direction. The manufacturing activity will be started after compliance and visit of your officials.	Complied

Till today our karkhana has not started. We have already complied the directions lead by you and as per undertaking given by us. Unknowingly any query arises we will fulfill the directions before starting the crushing season.

Hence, we humbly request your good self to consider our case sympathetically and oblige.
Thanking You,

Yours faithfully,

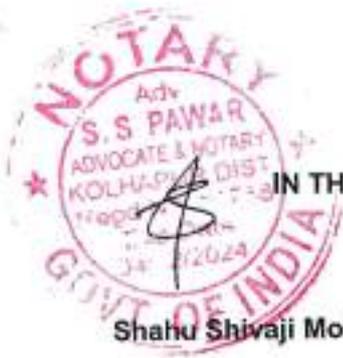
Managing Director,
Appasaheb Nalawade G.T.S.S.K.Ltd., Harali,
Tal. Gadhinglaj, Dist. Kolhapur.

Copy to :
The Sub Regional Officer,
Maharashtra Pollution Control Board,
Udyog Bhavan, Near Collector Office, Kolhapur.

✓ Distillery / Master

TRUE COPY

MANAGING DIRECTOR
Appasaheb Nalawade G.T.S.S.K.Ltd; Harali



Shahu Shivaji Mokashi

VAKALATNAMA

IN THE HON'BLE NATIONAL GREEN TRIBUNAL WZ BENCH PUNE
ORIGINAL APPLICATION NO 50 OF 2023 WZ

--- } Applicant.

Vs

M/s Appasaheb Nalawade Gadhinglaj Taluka SSK Ltd. Others.

- - - } Respondents.

We, do hereby appoint and retain Mr. Dattatraya T. Devale, Advocate and authorize him to plead to act appear and plead for us in the above Application and on our behalf of the Respondent No.1. to conduct and prosecute (or defend) the proceedings in this matter, to withdraw or to compromise the same and all proceedings that may be taken in respect of any application connected with the same or any decree or order passed therein including proceeding in the application for Review to file and obtain the return of documents and to deposit and receive money on our behalf in the respondent-industry and in an application for Review and to represent us and to take all necessary steps on our behalf in the above matter. We agree to ratify, all acts done by the aforesaid Advocate in pursuance of this Authority.

Dated this 28th December, 2023 at Gadhinglaj.

ddevale

(Dattatraya Devale)
Advocate, Pune.

For Respondent-Industry,

Authorized Signatory.

Name- Ranjit Baburao Desai.
Designation- Distillery In-charge.

